GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2721 ANSWERED ON:09.12.2011 COMMERCIAL DEALING IN HUMAN ORGANS Alagiri Shri S. ;Singh Rajkumari Ratna

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there are instances of commercial dealing in respect of human organs in the country;

(b) if so, the details thereof State/UTwise;

(c) whether some States have not reported the instance of commercial dealing in respect of human organs;

(d) if so, the details thereof State/UTwise alongwith the reasons therefor; and

(e) the corrective measures taken/proposed by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (d): Some incidents of illegal transplant of human organs have come to the notice of Government of India. Details of the States/UTs which have reported such information during the last few years are at Annexure.

(e): Sale/purchase of human organs is already prohibited under Transplantation of Human Organs Act, 1994. Moreover, the penal provisions and punishments have been made more stringent in the Transplantation of Human Organs (Amendment) Act, 2011.